

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/AT/2022

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Renewable Energy Projects connected to Inter-State Transmission System with Assured Peak Power Supply in India and selected through Competitive Bidding Process as per the Guidelines of the Government of India.

Date of Hearing : 13.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : ReNew Solar Power Private Limited and 11 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Agam Kumar, ReNew
Shri Abhishek, ReNew

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of tariff for the Renewable Energy Projects connected to Inter-State Transmission System (ISTS) with assured peak power supply ('Assured Peak Power Supply Scheme') selected through competitive bidding process as per the Guidelines of the Government of India. Learned senior counsel submitted that the Petitioner had floated the Request for Selection (RfS) document along with the Standard Power Purchase Agreement (PPA) and Power Supply Agreement (PSA) for selection of Project Developers for setting up 1200 MW ISTS connected Renewable Energy Projects with assured Peak Power Supply in India and pursuant to the bid process conducted thereunder, entire 1200 MW capacity was awarded. Learned senior counsel submitted that the Petitioner has executed the PPAs and PSAs for entire 1200 MW capacity, which have already been filed along with all the other requisite details with regard to the bid process.

2. Learned senior counsel further submitted that vide Record of Proceedings for the hearing dated 20.10.2022, SECI was directed to file a brief note explaining as to how the modalities/conditions of RfS documents fall within the various Guidelines of Government of India. Accordingly, SECI has filed its brief note on the above aspect. Learned senior counsel submitted that RfS documents for the Assured Peak Power Supply Scheme is consistent with provisions of Solar Guidelines dated 3.8.2018, Wind Guidelines dated 8.12.2017, Wind-Solar Hybrid Policy dated 14.5.2018, draft/final Wind-Solar Hybrid Guidelines dated 11.10.2019 and 14.10.2020 and SECI has also filed comparative statement indicating the steps and process followed by

SECI in the bidding/tender mapping the same to the corresponding enabling provisions of the Guidelines as amended/modified from time to time. Learned senior counsel submitted that SECI has also placed on record a conformity certificate dated 12.2.2021 to the above effect. Learned senior counsel submitted that none of the Respondents had objected to the aforesaid Assured Peak Power Supply Scheme.

3. Learned senior counsel further referred to the features of the Assured Peak Power Scheme as detailed in the Petition, details of successful bidder and capacities to be installed by them and the provisions of the PPAs requiring the generators to supply the assured peak power to the distribution licensees and consequences in case of failure thereof.

4. Considering the submission made by the learned senior counsel for the Petitioner, the Commission directed the Petitioner to file the details with regard to the approval of the PSAs by the respective State Commission, if any, within a week.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**